

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

IA NO: 1 OF 2024

IN

WRIT PETITION NO: 2128 OF 2011

Between:

Vadpatra Sai Raghavan S/o. N.V. Sayee, Aged about 59 years, Occ:
Chartered Account R/o. 7-1-621/S/113, S.R. Nagar, Hyderabad

...PETITIONER

AND

1. The Commissioner, The Greater Hyderabad Municipal Corporation,
Hyderabad
2. The Deputy Commissioner, Circle no.10, The Greater Hyderabad Municipal
Corporation, Hyderabad

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order dated 23-8-2024 and restore the file to its original place and decide the matter on merits.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon hearing the arguments of **SRI A. MAHADEV**, Counsel for the Petitioner and **SRI K. SIDDHARTH RAO (SC FOR GHMC)** appearing for Respondents, and the Court made the following: **ORDER**

“Mr. Mahadev Anyarambhatla, learned counsel appears through video conferencing for the petitioner.

Mr. K. Siddharth Rao, learned Standing Counsel for Greater Hyderabad Municipal Corporation appears for the respondents.

Heard on I.A. No.1 of 2024, an application for restoration of Writ Petition No.2128 of 2011 by setting aside the order dated 23.08.2024 by which the aforesaid Writ Petition was dismissed for non-prosecution.

For the reasons stated in the application, duly supported by an affidavit, the order dated 23.08.2024 is recalled and Writ Petition No. 2128 of 2011 is restored to file.

In the result, the aforesaid Interlocutory Application is allowed.

**SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Section Officer, The Posting Section, High Court for the State of Telangana, Hyderabad.
2. The Section Officer, The DB Section, High Court for the State of Telangana, Hyderabad.
3. The Commissioner, The Greater Hyderabad Municipal Corporation, Hyderabad
4. The Deputy Commissioner, Circle no.10, The Greater Hyderabad Municipal Corporation, Hyderabad
5. One CC to SRI A. MAHADEV, Advocate [OPUC]
6. One CC to SRI K. SIDDHARTH RAO (SC FOR GHMC) [OPUC]
7. Two CD Copies

BN
BS

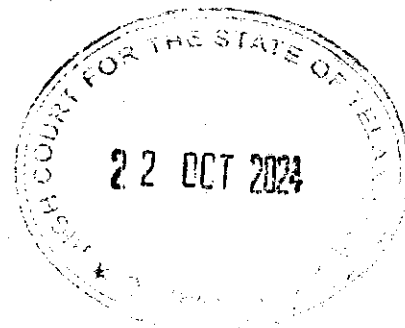


HIGH COURT

DATED:22/10/2024

ORDER

I.A. No.1 OF 2024
IN
WP.No.2128 of 2011



ALLOWING THE I.A. &
RESTORING THE WRIT PETITION
TO ITS FILE

(9)
22/10/24
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